

विधानसभा अंतरिम प्रश्न सं. 3764 के प्रश्नोत्तर 'ख' की जानकारी



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

www.rbi.org.in

परिशिष्ट का पृष्ठ

RBI/2016-17/130

DCM (Plg) No.1273/10.27.00/2016-17

November 14, 2016

The Chairman / Managing Director/Chief Executive Officer,
Public Sector Banks / Private Sector Banks/ Foreign Banks/Regional Rural
Banks / Urban Co-operative Banks / State Co-operative Banks/ District Central
Cooperative Banks

Dear Sir,

**Withdrawal of Legal Tender Character of existing ₹ 500/- and ₹ 1000/- Bank
Notes – Applicability of the Scheme to DCCBs**

Please refer to our Circular No. DCM (Plg) No.1226/10.27.00/2016-17 dated
November 08, 2016 on the captioned subject. It is clarified that District Central
Cooperative Banks can allow their existing customers to withdraw money from
their accounts upto ₹ 24,000/- per week upto November 24, 2016. However no
exchange facility against the specified bank notes (₹ 500/- and ₹ 1000/-) or
deposit of such notes should be entertained by them.

2. All banks are advised to permit withdrawal of cash by DCCBs from their
accounts based on need. The cash withdrawal limit of ₹ 24,000/- per week is
not applicable to withdrawal of cash by a DCCB from its account with any other
bank.

Yours faithfully,

(P Vijaya Kumar)

Chief General Manager

अनुभाग अधिकारी
म० प्र० शासन,
व्यवस्थापित विभाग